हैं, इन अपराधों से प्रभावकारी ढंग से निपटने के लिए एहतियाती तथा निरोधात्मक दण्डात्मक और पुनर्वास उपाय करने के वास्ते मार्गदर्शी सिद्धान्त सूचित करने के लिए एक पत्र लिखा। गृह मंत्री के अर्ध शासकीय पत्र की एक प्रतिलिपि 19 मार्च, 1980 को अतारांकित प्रश्न संख्या 1077 के उत्तर में पहले ही सभा पटल पर रख दी गई है। इसके अतिरिक्त अनुसूचित जातियों के विरुद्ध अत्याचारों के स्थायी हल के आधार के रूप में भारत सरकार उनके आर्थिक विकास को उच्च प्राथमिकता दे रही है।

अनुसूचित जातियों पर अत्याचारों के खिलाफ कारगर कार्रवाई करने और उन्हें रोकने और उनके आर्थिक विकास के लिये किए जाने वाले उपायों पर 8-4-1980 को हुई मुख्यमंत्रियों/राज्यपालों की बैठक में व्यापक रूप से विचार विमर्श किया गया।

भारत सरकार अनुसूचित जातियों पर अत्याचारो और उनके आर्थिक विकास के विषय में राज्य सरकारों से निरन्तर सम्पर्क बनाये हुए हैं।

Production Capacity of H.E.C., Ranchi

*252. SHRI NIREN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) has HEC, Ranchi the capacity to fabricate one million tonne complete plant annually;

(b) if so, whether this capacity has been utilised so far; and

(c) if not, for how long the capacity has remained under-utilised?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) No, Sir.

(c) From the beginning upto this time.

Trade Union Rights to Policemen

*253. PROF. P. J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the proposed sanction of Trade Union rights to policemen in West Bengal;

(b) if so, the impact of the same on other States; and

(c) whether the Central Government are considering a proposal to issue any guidelines to the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) According to the information received from the Government of West Bengal, no Trade Union rights have been conferred on policemen in the State.

(b) and (c) Do not arise.

Ban on Parties believing in Violence

*254. KUMARI KAMLA KUMARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that most of the candidates murdered in the recent Assembly elections belonged to Congress(I); and

(b) whether Government propose to ban those parties who believe in violence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No, Madam.

(b) Any party can be banned only under the Unlawful Activities (Prevention) Act, 1967, as amended by the Criminal Law (Amendment) Act, 1972. The question whether the provisions of this law should be invoked in respect of any party, is examined by Government from time to